

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.515/2015
In
OA No.1311/2014

New Delhi this the 28th August, 2015

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Shri Ashok Kumar Aggarwal,
Aged about 52 years,
S/o Sh. R.B. Aggarwal,
R/o 56, Ashoka Road,
New Delhi -110001.

.. Petitioner

(By Advocate: Shri S.K.Gupta)

Versus

Smt. Anita Kapoor,
Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi

... Respondent

(By Advocate: Shri Rajesh Katyal)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

Learned counsel for the petitioner himself submits that the present C.P. has become infructuous, as the judgment of this Tribunal itself has since been set aside by the Hon'ble Delhi High Court, and the matter has been remanded back to this Tribunal for fresh consideration. Therefore, the C.P. is dismissed, as having become infructuous. Notice issued earlier is discharged.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/